

ITEM NO.10

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).7355/2023

(Arising out of impugned final judgment and order dated 23-02-2022 in CRM No.19750/2021 passed by the High Court of Judicature at Patna)

SUBODH KUMAR @ SUBODH PANDIT

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

Date : 31-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. M A Rahman, Adv.
Mr. Randhir Kumar Ojha, AOR

For Respondent(s) Mr. Anshul Narayan, Adv.
Mr. Prem Prakash, AOR

Mr. N. Venkatraman, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. V.C. Bharathi, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Anuj Udupa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties and carefully perused the material placed on record.
2. We are not inclined to interfere with the impugned order dated 23.02.2022, passed by the High Court of Judicature at Patna, particularly in view of the statement made by learned counsel for the respondents that the examination on behalf of the prosecution is already over.
3. The Special Leave Petition is, accordingly, dismissed.
4. However, taking into consideration the entirety of facts

and circumstances of the instant case, we direct the Trial Court to expedite the Trial and conclude the same within a period of three months from the date of receipt/production of a copy of this order.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAM SUBHAG SINGH)
COURT MASTER (NSH)